

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.91/(MAH)/2014  
CA No. 116 & 117/2016

CORAM:

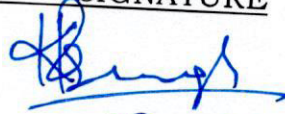

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2016

NAME OF THE PARTIES: Mr. Purshotam V. Raheja

V/s.  
M/s. Varsoli Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	P. Kohiragav	Petitioner	
2.	Sharan Jagtani	Counsel	
	a/w Aditya Pimple	"	
	S. Deshpande	Advocate	
	Satish Harjani	"	

**ORDER**

C.A. 114/2016 to 131/2016 *for Respondent* P. 88/2014 and C.P. 91/2014 to 98/2014

1. Ld. Counsel of both the parties are present.
2. The Petitioner has filed three "Company Applications". The Respondent is seeking time to file a Reply. Time granted.
3. On the other hand, the Respondent has also filed few "Company Applications". Likewise, the Petitioner is seeking time to file a Reply. Time granted.
4. As per the mutual consent of both the Counsel, all the matters are now fixed for hearing on **16.12.2016**; **duly communicated to both the sides.**
5. Respondent shall file reply on or before 24.11.2016 and rejoinder to be filed, if any, by 09.12.2016

Dated 16.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Legal)